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Title: Need to conduct a CBI inquiry into the barbaric incident which took place at Dimapur, Nagaland.

श्री बद्रुद्दीन अजगत (धुबरी): उपाध्यक्ष जी, मैं आपका आभारी हूं कि आपने मुझे इस महत्वपूर्ण विषय पर बोलने का मौका दिया।

I would like to draw the attention of the House towards the sensational twist in the barbaric incident that took place on 5<sup>th</sup> March in Dimapur town of Nagaland in which a man named Sharifuddin Khan *alias* Farid Khan who was accused in a rape case was lynched publicly before his crime was proved. उसे आठ किलोमीटर रस्फूल के ऊपर नंगा करके घरीट कर ले जाया गया और उस लड़के ने वहीं दग तोड़ दिया। According to the media report yesterday, the Nagaland Government submitted its report to the Union Home Ministry. In another paper, it is said: "Sensational twist to Dimapur lynching case, Girl went willingly with Khan, Nagaland Government to Centre."

In another newspaper, it is said: "Dimapur lynching: No rape but consensual sex, Nagaland Government tells MHA"

So, it is said that it was consensual sex in which the girl was trying to blackmail the accused for getting more money but he refuted. Then the whole drama was created. It was evident with the footages of CCTV of the Hotel that the girl went with him on her own will.

The shocking part of the incident is that he was labelled as an illegal Bangladeshi immigrant by not only the people involved in the crime but also the DGP of the State and some media units too while the fact is that he was from Bosla village of Karimganj of Assam. His father was in the Indian Air Force and his two brothers are presently serving in the Indian Army's Assam Regiment while another brother was also in the Army who had succumbed to the injuries suffered in the Kargil War in 1999. Despite having such a family background, how can a man be termed as a Bangladeshi immigrant?

Actually, it was a conspiracy to incite violence against the Assamese and Bengali speaking people especially from minority community living in Nagaland which has been going on for a few years. It is evident with the fact that the co-accused in the same case who was also locked in the same jail was not touched but Sharifuddin Khan *alias* Farid Khan was first dragged out of Central Jail, paraded naked for hours, lynched publicly and hanged on the Clock Tower in the middle of the town in Nagaland.

Under these circumstances, we request the Government through you, Sir, to kindly order a CBI inquiry to find out answers of many questions which have arisen out of the incident and to book the people behind the incident under the law of the land. We know that some people have been arrested but we fear that they will be freed soon as the Government of Nagaland has been under the pressure of militant groups.

As the situation is still tense, we seek the intervention of the Central Government and a CBI inquiry into the incident.